

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:378
ANSWERED ON:29.07.2009
DELAY IN NEGOTIATIONS FOR REPROCESSING AGREEMENT
Tewari Shri Manish

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the negotiations for the reprocessing agreement under the aegis of the Indo-US Civil Nuclear Agreement is as per the time schedule;
- (b) if so, the details thereof and the reasons for delay, if any;
- (c) whether the delay in the conclusion of this reprocessing agreement may likely to adversely affect the efforts of the Government to acquire similar technology from Russia, Japan and France;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to expedite the reprocessing agreement with USA?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (e) In keeping with Article 6 (iii) of the bilateral Agreement for Peaceful Nuclear Cooperation between India and the United States, consultations on reprocessing arrangements and procedures began with a meeting in Vienna between India and the United States on 21-22 July 2009. There has been no delay in the negotiations and nor will the arrangements and procedures to be finalised have any relation to India's agreements in the field of civil nuclear cooperation with other countries.